



11TH

UFYLC - RANKA

NATIONAL MOOT COURT
COMPETITION

09 - 11 DECEMBER
2023

UNIVERSITY OF RAJASTHAN, JAIPUR

RULES & REGULATIONS

TABLE OF CONTENTS

1. <i>AIM AND PURPOSE</i>	3
2. <i>DATE AND VENUE</i>	3
3. <i>IMPORTANT DATES OF THE COMPETITION</i>	3
4. <i>TEAM COMPOSITION AND ELIGIBILITY CRITERIA</i>	3
5. <i>REGISTRATION</i>	4
6. <i>ACCOMMODATION</i>	5
7. <i>DRESS CODE</i>	5
8. <i>COMPETITION ROUNDS</i>	6
9. <i>MEMORIAL</i>	7
10. <i>ORAL SUBMISSIONS</i>	11
11. <i>RESEARCHER'S TEST</i>	13
12. <i>COMPENDIUM</i>	13
13. <i>AWARDS</i>	13
14. <i>MISCELLANEOUS</i>	14
15. <i>OFFICIAL COMMUNICATION</i>	14
<i>CONTACT INFORMATION</i> -:.....	14

1. AIM AND PURPOSE

- To give exposure to students pursuing the law course to the environment of the court system in India and to hone their advocacy skills.
- To provide a real-life experience cum training in doing cutting edge research, presenting ground breaking arguments and contributing to the development of jurisprudence in concerned areas of law.

2. DATE AND VENUE

- 9th -11th December, 2023 at University Five Year Law College, University of Rajasthan Campus, Jaipur.

3. IMPORTANT DATES OF THE COMPETITION

Sr. No.	Particulars	Date
1.	Release of Moot Problem	7 th October, 2023
2.	Opening date of registration	7 th October, 2023
3.	Closing date of registration	20 th November, 2023
4.	Last date of seeking clarifications	2 nd November, 2023
5.	Release of clarification	5 th November, 2023
6.	Last date of memorial submission in soft copy	30 th November, 2023
7.	Last date of memorial submission in hard copy	04 th December, 2023
8.	Oral Rounds	9 th -11 th December, 2023

4. TEAM COMPOSITION AND ELIGIBILITY CRITERIA

- The competition is open for bona fide students pursuing Five Year Integrated and Three Year LLB courses.
- Each team shall comprise of three members. Under no condition shall a team consisting of more or less than 3 members be allowed to participate. However, the Competition Organisation Committee may allow a team comprising of at least 2 members in exceptional circumstances and after hearing the members on merits. The decision of the Competition Organisation Committee, in this regard, shall be final.
- Such Team shall designate two of its members as speakers; and shall designate one member, who has not been designated as a speaker, as a researcher. The team must,

amongst its members, identify the speakers and the researcher at the time of registration itself.

- Teams shall identify the speakers and researcher during registration. Only those participants, registered as Oralists in the registration form, shall be allowed to speak.
- No extra member or observer shall be allowed.
- No swapping of designation of the members shall be allowed.
- Not more than one team shall be allowed to register and participate in the competition from the same College/Institution/University.
- Once registered, a team will not be permitted to vary the composition of the team in any manner. Changes, if any, may only be made with the express permission of the Competition Organisation Committee, if due reason is shown for the same.
- Arguments shall be in English ONLY.
- Each team shall be provided with the team code by draw of lots followed by Exchange of memorials.

5. REGISTRATION

- In this edition of the competition, registration will be open to one team per institute to participate in the competition. Interested teams are required to register for the Competition by filling out a registration form.

Registration link: <https://forms.gle/EMZyQs278xdwtiY7>

- While filling out the Registration Form, the teams have to choose a primary contact person. All communications concerning the Competition will be sent by e-mail to the nominated contact person. The nominated contact person shall be responsible to convey all the information to the team.
- All the teams shall be required to make a payment of INR 5500/- before 20th November, 2023 (11 :59 P.M. IST) in order to register.
- The fee for the competition shall be paid to the bank account/UPI/QR Code mentioned below. After payment of the fee, the candidate/team must ensure that the screenshot is taken. The screenshot shall be used for verification purposes. All the participating institutions have to confirm participation by attaching the screenshot of the payment receipt in the google form.

PAYMENT DETAILS –

Account Holder Name: Director, University Five Year Law College, UOR, Jaipur

Account no.: 20270110000281

IFSC Code: UCBA0002027

Bank Address: UCO Bank, Rajasthan University Campus, Jaipur

- The teams after registration will receive a confirmation mail from the Organising Committee for confirmation of the slot for the competition.
- The teams shall be provided a unique team code which shall be used in the preparation of the memorial as stated above. Teams shall only be addressed by this code in the oral rounds.
- No change in the names of the participants shall be permitted after the receipt of the Registration Form, except at the sole discretion of the Organizers.
- Teams should clearly mention the participants name, contact number, Including year/semester of study.

6. ACCOMMODATION

- The organizers will provide boarding and lodging facilities from 9th -11th December, 2023.
- Any misconduct at the venue or the place of accommodation shall result in disqualification of the team from the accommodation.

7. DRESS CODE

Inside the court room the participant shall follow the below mentioned dress code.

- Females: White salwar kurta & Dupatta or white shirt and black trousers along with black coat and tie.
- Males: white shirt, black trousers, black tie along with black coat and Black shoes.
- The dress code for all the functions at the competition shall be western formals for gentlemen and western or Indian formals for ladies

8. COMPETITION ROUNDS

- There shall be two preliminary rounds, quarter finals, semi finals and a final round spreading over a period of 3 days.

PRELIMINARY ROUNDS

- There shall be two Preliminary rounds. In the two Preliminary Rounds, the Participating Teams shall argue for both the sides. The team which argues from one side in the first Preliminary Round shall argue from another in the second Preliminary Round.
- The pairing of teams for the Preliminary Rounds shall be done by a draw of lots by the Competition Organisation Committee. No two teams shall argue against each other more than once in the Preliminary Rounds.
- Each Team will be given the opposing team's Memorials after the draw of lots. No team shall be provided any information regarding the identity of the opposing teams or any other team participating in the Competition.
- The selection of the top 8 teams for Quarter-Final Rounds shall be based on the following criteria:
 - The selection of the top 8 teams for the Quarter Final Rounds shall be based on total number of wins as well as the 'total scores' of teams after conclusion of both the preliminary rounds.
 - First, the team with the higher total score after the two preliminary rounds shall be ranked higher. While deciding the Quarter finalists the wins secured by teams in both rounds will also be taken into consideration along with the scores, such that, the team with 2 wins in the preliminary rounds will be ranked higher than the team with a single win.
 - Second, for teams that have the same total round score and wins in the preliminary rounds, the team with the higher aggregate absolute speaker scores shall be ranked higher.
 - Lastly, if two teams have the same total round score, same wins and the same aggregate absolute speaker scores in the preliminary rounds, then the team with the higher memorial scores shall be ranked high.

QUARTER FINALS

- In the Quarter-Final, each Participating Team shall be assigned to argue for one side i.e., each team shall argue only once against the team determined by and for the side decided by a draw of lots.
- Each Team will be given the opposing team's Memorials after the draw of lots. No team shall be provided any information regarding the identity of the opposing teams or any other team participating in the Competition.
- It shall be a knockout round. The winner of each round shall move to the semifinal. Four (4) teams shall move to semi-finals.
- In case of tie between teams, in quarter finals, the aggregate total of the marks of memorials (appellant and respondent) of the teams shall be counted. Team with highest marks moves ahead.

SEMI FINALS/FINAL

- The selection of 4 teams for the Semi-Final Round and of 2 teams for the Final Round shall be on a 'knock-out' basis.
- Four (4) teams shall compete in semi finals. It shall be a knock out round. The winner of each semi final round shall move to the Final round.
- The criteria of marking in this round are aggregate total of the marks of both the speakers.
- In case of tie between teams, in semifinals, the aggregate total of the marks of memorials (appellant and respondent) of the teams shall be counted. Team with the highest marks moves ahead.
- There shall be one (1) FINAL ROUND. The marking criteria in Final Round is the same as that of semi-finals.

9. MEMORIAL

- All the teams are required to submit both soft copies as well as hard copies of the memorials each for both sides.
- Participants are allowed to frame additional issues other than those provided in the moot proposition, if desired.

11th UFYLC RANKA NATIONAL MOOT COURT COMPETITION, 2023

- The soft copy of the memorials each shall be sent by the team on or before 23:59 IST on 30th November, 2023 via email to mootufylc@gmail.com with “Submission of Memorial by (Team code)” as the subject. The memorial must be submitted in PDF and Word format both.
- The hard copy of the memorial (6 copies from each side) shall be sent by the team on or before 04th December, 2023 to:

ADDRESS - University Five Year Law College, University of Rajasthan, JLN Marg, Jaipur, Rajasthan 302004.

- No memorials shall be accepted after the prescribed date.
- When the Memorials are sent to the organizers in hard copy, the parcel shall contain a slip mentioning the name of the college, participants and mobile numbers.
- Two (2) hard copies from each side (appellant and respondent) shall be submitted by the teams on reaching the venue of the Moot Court. Identification mark of any type shall attract a severe penalty.
- The copies of the memorials must bear cover page in conformity with the following scheme:
 - a. Blue-Appellant/ Petitioner
 - b. Red –Respondent
- No amendment to the memorial will be permitted after submission.
- Teams are not permitted to raise arguments in the oral rounds that are not present in the memorial.
- Each memorial shall consist of the following heads in the same order as is mentioned here.
 1. Cover Page
 2. Table of Contents
 3. List of Abbreviations
 4. Index of Authorities
 5. Statement of Jurisdiction
 6. Statement of Facts
 7. Issues Raised

8. Summary of Arguments

9. Arguments Advanced

10. Prayer

- Each memorial shall consist of the following details on the cover page:
 1. Team code on the top right-hand corner of the cover page. Memorials without the team code will not be evaluated.
 2. Name and place of the forum.
 3. Name of the parties and their status.
 4. Memorial filed and the party that the team is appearing on behalf of.
- The following content specification must be adhered to:

1.	Language	English
2.	Font and Size (Body)	Times New Roman, 12 pts
3.	Line spacing (Body)	1.5 lines
4.	Font and Size (Footnotes)	Times New Roman, 10 pts
5.	Line Spacing (Footnotes)	Single Line
6.	Page Margins	1 inch on all sides
7.	Paper Specification	White A4 Sized Paper
8.	Body of the Memorial	Justified
9.	Citation style	Harvard Bluebook (20 th edn.)

- The memorial shall not be of more than forty (40) pages and the Arguments advanced shall not exceed more than twenty-five (25) pages.
- The Memorial must be spiral bound ONLY.
- The Memorial must not contain any Annexure/Photographs/Sketches/ Exhibits/ Affidavits etc.
- Memorials that do not comply with the above-mentioned specifications will be penalized as follows:

Violation	Penalty
Breach of memorial anonymity	Disqualification from the competition
Missing head	2 marks for every violation
Incorrect order of heads	2 marks (one-time deduction)

11th UFYLC RANKA NATIONAL MOOT COURT COMPETITION, 2023

Incorrect font size in the main body of the memorial	1 mark for every page on which there is a violation
Incorrect line spacing in the main body of the memorial	1 mark for every page on which there is a violation
Uniformity in footnotes	1 mark for every page on which there is a violation
Incorrect page size and/or page margin in the main body of the Memorial	1 mark for every page on which there is a violation
Missing or unnecessary information on cover page	1 mark per piece of information
Substantive legal arguments outside the arguments advanced section	2 marks for every page on which there is a violation
Exceeding the page limit of the arguments advanced section	3 marks for every page that is in excess of the prescribed page limit
Extra information in footnotes	1 mark for each violation (1 mark will be deducted for every footnote that has extra information)
Use of endnotes	3 marks

- Last date of submission of Memorial by soft copy is 30th November, 2023 and Last date of submission of Memorial by Hard copy is 04th of November, 2023.

After the mentioned dates, no submission of Memorials will be entertained.

MARKING CRITERIA FOR MEMORIALS

- Memorial from each side shall carry total of hundred (100) marks.
- The following shall be the criteria for marking the memorials:

Sr. No.	Marking Criteria	Marks allocated
1.	Knowledge of Facts	10
2.	Knowledge of Law	10
3.	Proper and Articulate Analysis	10
4.	Evidence of Original Thought	10
5.	Grammar and Style	10

6.	Correct Format and Citation	10
7.	Extent and Use of Research	20
8.	Clarity and Organisation	20
	Total	100

- A penalty of two (2) marks for each side of memorial shall be entailed on each day's default in submissions of memorials.

10. ORAL SUBMISSIONS

- Each team shall comprise of two (2) speakers, as has been specified earlier.
- Court language shall be English only.

PRELIMINARY ROUNDS

- Each team will have a maximum of thirty (30) minutes to present their Oral Submissions in Preliminary Rounds. This includes the time the speaker addresses the Court during the rebuttal/sur-rebuttal.
- No single speaker will be permitted to address the Court for more than seventeen (17minutes). At the commencement of each session of Oral Submissions each team shall notify the Court Officer as to the division of time between the 2 speakers.
- The maximum time for rebuttal/sur-rebuttal is five (5) minutes.

QUARTER FINALS, SEMI FINALS AND FINAL ROUND

- The maximum time allotted in quarter finals, semi-finals and final shall be forty five (45) minutes for each team. This includes the time the speaker addresses the court during rebuttal/sur-rebuttal.
- No single speaker shall be allowed to address the court for more than twenty-five (25) minutes. At the commencement of each session of Oral Submissions each team must notify the Court Officer of the amount of time that the team reserves for their rebuttal/sur-rebuttal.
- A maximum of 5 minutes can be reserved for the rebuttal/sur-rebuttal.
- If any speaker continues to speak after the completion of his/her time, he/she shall attract penalty which shall be upon the discretion of the judges.

- The final decision as to the time structure and the right to rebuttal/sur-rebuttal will be that of the Bench Judges.
- During the course of oral submissions the participants cannot submit to the court any material containing pictorial representation whatsoever.
- Speakers shall not be allowed to pass annexure to the judges; instead the teams may make a compendium of annexure that shall be given to the judges before the start of proceedings.
- If at any instance, a submission is made with any material in violation to the above clause or if any picture, sketches, photos, cartoons, caricatures, audio film, video film, projector-slide or a computer generated image is submitted or presented to court, the teams shall be disqualified from the competition forthwith.
- During the course of the Oral Submissions, no speaker shall neither reveal his/her identify nor the identity of their University / College by any means whatsoever.

MARKING CRITERIA FOR THE ARGUMENTS

- Each Speaker will be marked on a total of 100 marks by each Bench Judge.
- The following will be the Marking Criteria and the Marks allocated to each Speaker by each Judge in the Round: -

Sr. No.	Marking Criteria	Marks allocated
1.	Appreciation and Application of Facts	10
2.	Identification and Articulation of Issues	10
3.	Application of legal principles	10
4.	Use of authorities and precedents	10
5.	Response to question	10
6.	Presentation skills	10
7.	Clarity of thoughts and logical structure of arguments	10
8.	Poise and Demeanour	10
9.	Strategy	10
10.	Ingenuity	10
	Total	100

- The decision of the judges as to the Marks allocated to any team shall be final.

11. RESEARCHER'S TEST

- A researcher's test will be conducted to evaluate the participating researchers, for the purpose of adjudging the "Best researcher" category of award.
- The Researcher's Test shall be conducted on 10th December, 2023.
- The Researcher's Test shall be in the format of objective questions with the questions based on the applicable law, precedents, and facts pertaining to the Moot Proposition.
- Participation in the Researcher's Test is mandatory for all the Teams and failure to participate may result in disqualification, subject to the discretion of the OC.
- The duration of the Researcher's Test shall be 1 hour and only the researcher, as designated by the teams in the registration form shall write the test.
- The participant to the test is prohibited to bring additional material such as the bare text of Acts, Memorandum, etc. apart from stationery and the Organizing Committee shall provide no such material.

12. COMPENDIUM

- Teams are free to present their Compendiums during their Oral Rounds as per the discretion of the Bench.
- Teams should maintain anonymity in the compendium. No reference to the names or emails of participants, name of institution, or any details, except for the team code allotted to the team should be made in the compendium.
- There will not be any passing of notes to the judges. The compendium will have to take care of this requirement.

13. AWARDS

- Winning Team Award: The winning team will receive a trophy, certificate of excellence and a cash prize of **15,000/-**.
- Runners-Up Award: The 1st runners up will get a trophy, certificate of excellence and a cash prize of **11,000/-**.
- Best student Advocate (Appellant) will get a trophy and cash prize of **4000/-**.
- Best Student Advocate (Respondent) will get a trophy and cash prize of **4000/-**. This prize will be awarded on the basis of marks acquired in the preliminary round.

- Best Student Researcher will get trophy and cash prize of **4000/-**. This award will be on the basis of Researcher test marks.
- Best Memorial award will get a trophy and cash prize of **6000/-**.
- Certificate for participation will be given to all the participants.

14. MISCELLANEOUS

- No team or any of its members or anyone connected with any team will be permitted to sit or hear the arguments in any court room in which that team is not one of the contesting teams while that team is competing in the competition. For the violation of this rule strict action may be taken against the team, even ranging to the disqualification of the team from the competition.
- If there is any dispute in regard to the interpretations of the rules or with respect to any matter related to the competition which is not contemplated in the rules, the decision of the organizing committee of moot court committee shall be binding and final.
- In case of any unfair means the discretion of disqualifying the team will lie with the organizers of the moot court competition.

15. OFFICIAL COMMUNICATION

- All official communication regarding the 11th UFYLC Ranka National Moot Court Competition, 2023 shall be made through mail to: mootufylc@gmail.com

CONTACT INFORMATION-:

Official Email Id: mootufylc@gmail.com

Convenor: Ms. Moxita Verma. Mob. 8824153098

Co-Convenors: Mr. Apoorv Sharma. Mob. 9413758157

Mr. Kuldeep Vishnoi. Mob. 7023697095

Mr. Lokik Harit. Mob. 86968 98106